

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4198
ANSWERED ON:17.12.2002
NORMS FOR LODGING FIR
RAMDAS ATHAWALE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the norms laid down by the Delhi Police to lodge F.I.R.;
- (b) whether the Delhi Police, particularly the South-West District Police strictly follow these norms;
- (c) if not, the reasons therefor; and
- (d) the number of such instances brought to the notice of the Government during the last one year?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH.VIDYASAGAR RAO)

- (a): The provision relating to registration of FIR in respect of cognizable offences is contained in 154 Cr. PC which a police officer is bound to follow.
- (b) to (d): Yes, Sir. However, there are stray cases in which the prescribed procedure was not followed by the police official concerned. During the last one year, 39 such cases came to the notice of Delhi Police, but none of these cases pertained to the South-West District.